

(a) whether it is a fact that a new scheme has been prepared to ensure security of Scheduled Caste/Scheduled Tribe and minorities;

(b) if so, what are the details thereof; and

(c) whether it is also a fact that this scheme will be fully funded by the Central Government?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No Sir.

(b) and (c) Does not arise.

Functioning of National Commission on SC/ST

4030. SHRI MATANG SINGH: Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that the National Commission on SC and ST has complained about Government interference in its working and treating it as a subordinate office;

(b) if so, the details of the complaints;

(c) what steps have been taken to ensure that the Commission discharges its assigned responsibilities freely; and

(d) whether Government propose to take initiatives to strengthen the composition and functioning of the board?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir.

(b) Does not arise.

(c) In pursuance of Clause (4) of Section 2 of the Constitution (65th Amendment) Act, 1990, the Commission have the power to regulate its own procedure to perform its own function and responsibilities freely.

(d) At present, there is no such proposal.

Guidelines Issued to SC/ST Financial Corporation

4031. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of WELFARE be pleased to state:

(a) whether Government have issued guidelines for the working of the SC/ST Financial Corporation; and

(b) what are the activities undertaken by the SC/ST Corporation?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes Sir.

(b) The Scheduled Castes Development Corporations (SCDCs) are service oriented organisation and are acting as catalysts and agencies for mobilising institutional finance through margin money loan programme/seed money. These activities are meant to play a useful role for the economic development of Scheduled Caste families below poverty line. The schemes undertaken for this purpose are as per the Statement.

Statement

The schemes undertaken by various SCDCs are more or less same; still they vary from State to State in term of name and nature. Some common schemes are listed below:—

1. Agriculture and Small Irrigation
2. Animal Husbandry
3. Fisheries
4. Cottage and Small Scale industries
5. Trade and Business
6. Rural Transport and others

Industry Sector

Trade and Business sector

Professional Sector

(a) Auto Rickshaw (b) Rickshaw (c) Legal profession (d) photography (e) Redemption of Agri. Land (f) Purchases of photo State machine and (g) purchase of light commercial vehicles.